
(2017) 08 P&H CK 0001
In the Punjab And Haryana At Chandigarh
Case No : 10905-2017

Amarjit Singh and others

APPELLANT

Vs

State of Punjab and others

RESPONDENT

Date of Decision : 17-08-2017

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 482](#) - Saving of inherent powers of High Court
[Indian Penal Code, 1860](#), [Section 34](#), [Section 324](#), [Section 17](#)

Citation : (2017) 08 P&H CK 0001

Hon'ble Judges : Ramendra Jain

Bench : SINGLE BENCH

Advocate : Sharad Mehra, Chetan Bansal, Rana Harjasdeep Singh

Final Decision : Disposed

Judgement

1. Through these two petitions under Section 482 of the Code of Criminal Procedure, prayer has been made for quashing F.I.R. No.67 dated 16.05.2015 under Sections 323, 324, 148 and 149 I.P.C. and Rapat No.21 dated 21.05.2015 under Sections 323, 324, 325, 326 and 34 pertaining to Police Station Chattiwind, Amritsar, on the basis of compromise.
2. Vide order dated 27.04.2017, parties were directed to appear before the Illaqa Magistrate to get their statements recorded for compromise with a direction to the Illaqa Magistrate to furnish a report alongwith the recorded statements qua veracity of the compromise, if any, between the parties.
3. Consequently, the parties had appeared before the Judicial

Magistrate Ist Class, Amritsar and got recorded their statements for compromise. Report bearing No.103 dated 12.06.2017 from the concerned Magistrate duly forwarded by learned District and Sessions Judge, Amritsar vide Endst. No.5625/R dated 14.06.2017 has also been received.

4. According to the report of Judicial Magistrate Ist Class, Amritsar, the compromise between the parties is without any pressure or coercion.

5. In view of the totality of the facts and circumstances and considering the fact that the compromise will bring harmony in relations between the parties, the aforesaid F.I.R. No.67 and Rapat No.21, are hereby quashed.

6. Petitions are disposed of accordingly.